

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 107
IA No. 407/JPR/2023
CP No. (IB)- 87/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Apollo Pipes Ltd. ... Operational Creditor/Applicant

Versus

Tonk Water Supply Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DR. P.S.N. PRASAD, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the RP : Rishabh Singh, Adv.
S Shiva, Adv.
Namit Singh, Adv.

For the Respondent : Vishal Purohit, Adv.

ORDER

IA No. 407/JPR/2023

Heard submissions made by both the learned counsel for the parties. Proxy counsel representing Respondent have prayed for grant of time for filing reply. Two weeks time is granted to file reply and it is made clear that no further extension of time will be granted for filing reply, failing which, the opportunity accorded for filing the reply will be closed and the matter may be proceeded further. List the matter on 04.12.2023.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(Dr. P.S.N. Prasad)
Judicial Member

November 10, 2023